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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 345/2017 in C.P. (I.B) No. 88/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: Indian Overseas Bank (CoC).
V/s.
Rainbow Papers Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VISHAL J. DAVE	} Adv.	APPLICANT (COC)	 
2.	NIPUN SINGHVI			


ORDER

Learned Advocate Mr. Vishal Dave present for Applicant (COC). None present for Respondent in IA 345/2017.

Applicant is directed to issue notice of date of hearing on IRP and file proof of service.

List the matter on 26.10.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 25th day of October, 2017.